

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 29.08.2016
Court No. : 9
Item No. : 3

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 21898-99 OF 2016
WITH PRAYER FOR INTERIM RELIEF

ASSOTECH REALTY PVT. LTD.

...PETITIONER(s)

VERSUS

SATISH GOVIND AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 25.07.2016, when the Court was pleased to pass the following order:-

“Permission to file the Special Leave Petitions is granted.
Delay is condoned.
Heard Mr. V. Giri, learned Senior counsel appearing for the petitioner.
Let the notice be issued on the Special Leave Petitions as well as on the prayer for interim relief, returnable after four weeks.
Dasti, service, in addition, is permitted.”

Accordingly, show cause notice was issued to all the 6 Respondents on 04.08.2016 through registered A.D. post as well as Dasti. The Counsel for the Petitioner has on 24.08.2016 filed Affidavit of dasti service alongwith proof of service stating therein that the notice have been served on all the respondents. Mr. Santosh Mishra & Mr. Krishnanand Pandey, Advocates has on 26.08.2016 filed Vakalatnama and Memo of Appearance on behalf of Respondent Nos. 3 and 6 respectively, but they have not filed Counter Affidavit on their behalf.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of August , 2016.

ASSISTANT REGISTRAR

Copy to:

Ms. Ruchi Kohli, Advocate.

ASSISTANT REGISTRAR